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(विनियामक और अनुपालन प्रभाग) एफडीए भवन, कोटला रोड, नई दिल्ली-110002

15 September, 2023

Advisory

Subject: Streamlining the FSSAI License Application Process for Relabeller Kind of Business (KoB)-regarding

FSSAI has received multiple representations from Food Business Operators (FBOs) and industry stakeholders, expressing concerns regarding the license application process for Relabeller kind of business (KoB). It has come to our attention that Licensing Authorities are raising manufacturer-related queries, even when FBOs [Relabeller] possess a valid **online 'No Objection Certificate' (NoC)** from the FSSAI licensed / registered manufacturers. This results in an unwarranted delay in processing of applications/grant of license.

2. It is to be noted that, while applying for Relabeller license and sending online NoC request to the desired Manufacturer, the FoSCoS ensures that the Manufacturer has already endorsed products of the same food product category and sub-category in its license, for which the Relabeller is seeking NOC. In light of this, the Licensing Authorities are advised, not to raise any manufacturer-related queries (or seek manufacturer-related information) on products under Relabeller kind of businesses with valid online [generated from FoSCoS] NoC obtained from the licensed or registered manufacturers. In other words, the scrutiny of application for Relabeller License may be limited only to the information related to Relabeller i.e. without relating to the compliance by the linked manufacturers. The manufacturers shall anyways be checked for compliance by the concerned Licensing Authorities as per the FSS Act, 2006 and Rules and Regulations made thereunder.

Additinally, in order to eliminate any scope for ambiguity, online NOC's issued by Manufacturers to Relabellers will now include the following disclaimer:

"This NoC does not authorize the manufacturer to manufacture the food products unless the mentioned products are endorsed in the manufacturer's license".

3. Further, the availability of recent feature in FoSCoS now allows licensing authorities to compare the modification application with the previously submitted application, enabling them to identify the changes made by the food business operators. This allows licensing authorities to focus only on the changes made in the modification application.

4. Hence, while processing the License modification applications, the Licensing Authorities may raise queries on already endorsed products, where there is a reasonable ground such as introduction/amendment in the Product Standard Regulations pertaining to already endorsed products etc.

(Inoshi Sharma) Executive Director (CS)

To

- 1. Commissioners of Food Safety of all States/UTs and Directors of all Regional Offices, FSSAI
- 2. All Food Business Operators, Associations and Other Stakeholders
- 3. CTO, FSSAI- with a request for uploading on the FSSAI website.

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI